

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI P. MOHAN RAJ, HON'BLE MEMBER (JUDICIAL)
SHRI SATYA RANJAN PRASAD, HON'BLE MEMBER (TECHNICAL)

PETITION No./IA No.	IA(IBC)/117/KOB/2022 in TIBA/35/KOB/2019
SECTION	19(2) IBC NCLT RULES 34 (3)
NAME OF PARTIES	BALAKRISHNAN BABURAJAN (LIQUIDATOR) IN THE MATTER OF GOODWIN PACKPET PVT LTD V/S MURALY NARAYANAN & 5 OTHERS
PETITIONERS ADVOCATE/ PROFESSIONAL	PANICKER & PANICKER ADVOCATES
RESPONDENTS ADVOCATE/ PROFESSIONAL	ABRAHAM MATHAN (R1), RAHUL VENUGOPAL K (R5)

Office
Notes

Video Conference

23rd Sept 2022

O R D E R

11IA(IBC)/117/KOB/2022

Learned counsel Mr.Sankar P Panicker appears for the applicant. Ld. Counsel Mr. Abraham Mathan is present for for R1. R2 to R4 is represented by Ld. Counsel Mr. Abhishek.

Reply of R1 filed has been accepted condoning the delay of 14 days. Learned counsel for Respondents 2 to 4 seeks time to file their reply. They are permitted to file reply along with a petition to condone the delay.

List the matter on 20.10.2022.

Sd /-

**Satya Ranjan Prasad
Member (Technical)**

Sd /-

**P. Mohan Raj
Member (Judicial)**